

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No.204
IB-725(ND)/2022

IN THE MATTER OF:

M/s. Innovative Incentives & Rewards

.....APPLICANT/PETITIONER

Vs.

Federal - Mogul Goetze (India) Ltd.

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 03.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Samrat Vaish

For the Respondent

: Mr. Vaibhav Verma, Adv. (D/206/2015) i/b

Mr. Raghav Naval Dhiman, Adv. (PB/5765/2019)

Mr. Nishant Dwivedi, Adv.

ORDER

At the request made by the Learned Counsel appearing for both the parties, the matter is adjourned to 09.05.2023.

It is made clear to the parties that no adjournment will be granted on the next date of hearing and in case, the Counsel do not argue the matter on the next date of hearing, the matter will be decided on the basis of records available on DMS portal.

List the matter on **09.05.2023**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)